

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

20. C.P. (IB)- 882(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2023**

NAME OF THE PARTIES: DK Associates
V/s
Vishvas Power Engineering
Services Private Limited

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Ashish Pyasi appeared for the Operational Creditor. Adv. Partho Sarkar appeared for the Corporate Debtor. It is seen from the record that the Corporate Debtor has not filed reply. A last and final opportunity granted to the Corporate Debtor to file reply within a period of two weeks by serving an advance copy to the other side, failing which, the right to file reply shall be forfeited. List the matter on **15.12.2023** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

09.11.2023
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)